

9/12/88

Hon. D.S. Misra - AM.  
Hon. G.S. Sharma - JM

Heard. ....

Admit - Issue notice to the respondents to file reply within a month. Rejoinders may thereafter be filed within two weeks. Also Issue notices to the respondents to file objection within fourteen days as to why the interim relief prayed for be not granted.  
Fr 2/1/89 for orders.

JM

AM

SH

Hon. D.K. Agrawal, J.M.  
Hon. K. Olayya, A.M.

None is present for the applicant. Sri P. Mathur appears for the respondents and files Misc. Appln. No. 557/90 alleging that the application has become injunctious as the Department has addressed the grievance of the applicant.

Consequently the application is dismissed as injunctious without any order as to costs.

AM

JM

5.4.90  
SH

Judgment Issued  
on - 16-11-90